

Central Administrative Tribunal  
Principal Bench

O.A. No. 113 of 2002  
New Delhi, dated this the 20th January, 2003

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI SHANKAR PRASAD, MEMBER (A)

Vinod Kumar Sharma,  
S/o Late Shri Shyam Sunder Lal Sharma,  
R/o M-64, Sarswat Bhawan,  
Shastri Nagar,  
Delhi-52  
(By Advocate: Shri S.K.Gupta) ....Applicant

Versus

Govt. of NCT of Delhi, through

1. Chief Secretary,  
Delhi Secretariat,  
I.P.Estate, New Delhi.
2. Principal Secretary, (Finance)  
Govt. of NT of Delhi,  
Delhi Secretariat,  
I.P.Estate, New Delhi.
3. Controller of Accounts,  
Principal Accounts Office,  
Mori Gate, Gokhale Marg,  
Delhi.  
(By Advocate: Shri Mohit Madan) ....Respondents.

ORDER (Oral)

By Justice V.S. Aggarwal, Chairman

During the course of submissions, learned counsel for the applicant has stated that he intends to pursue his remedy with the department on the basis of the order passed by the Chief Commissioner for Persons with Disabilities.

2. Subject to aforesaid, the OA is dismissed as withdrawn. The applicant may, in accordance with law, pursue his remedy with the department on the basis of the order purported to have been passed by the Chief Commissioner for Persons with Disabilities under the

*Ms Ag*

Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 dated 21.10.2002 in the matter of K.L.Sharma Vs. Finance (Accounts) Department & Ors.

*Shankar Prasad*

(Shankar Prasad)  
Member (A)

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*V.S. Aggarwal*

(V.S. Aggarwal)  
Chairman